

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-15/2013(Pt)/4435/A

From :- Smti. K. Newar,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Abhijit Bhattacharyya,
Presiding Officer/Member,
Motor Accident Claim Tribunal,
Nalbari.

Dated Guwahati, the 25th July, 2018.

Sub:- **Casual leave, Restricted holiday leave along with station leave permission.**

Ref:- Your letter No.MACT/N/1451, dtd. 18.07.2018.


Sir,

With reference to the above, I am directed to inform you that, your prayer for Restricted holiday leave on 13.08.2018 and casual leave on 14.08.2018 along with headquarter leave permission w.e.f. the evening of 11.08.2018 till the morning of 16.08.2018, has been ~~granted/rejected~~ ^{granted}.

The District and Sessions Judge, Nalbari, will remain in charge of the Court and Office of M.A.C.T., Nalbari, during your absence on leave.

Yours faithfully,

 25.7.18
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-87/1998/4436/A, dated 25.7.18 

Copy to:

1. The District and Sessions Judge, Nalbari, for information and necessary action.

sd/-
JT. REGISTRAR (VIGILANCE)